

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 364/GT/2020**

Subject: Petition for truing up of annual fixed charges for the 2014-19 tariff period in respect of Feroze Gandhi Unchahar Thermal Power Station Stage-IV (1000 MW)

**Petition No. 3/GT/2021**

Subject : Petition for determination of tariff for the 2019-24 tariff period in respect of Feroze Gandhi Unchahar Thermal Power Station Stage-IV (1000 MW)

Petitioner : NTPC Ltd.

Respondents: UPPCL and 5 others

Date of Hearing: **11.6.2021**

Coram: Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Pravas Kumar Singh, Member

Parties Present: Ms. Swapna Seshadri, Advocate, NTPC Ltd.  
Shri Anand K. Ganesan, Advocate, NTPC Ltd.  
Ms. Ritu Apurva, Advocate, NTPC Ltd.  
Shri Manish Garg, UPPCL

**Record of Proceedings**

These Petitions were called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner made detailed submissions in both these petitions. She, however, submitted that the Petitioner has claimed extension of cut-off date of the generating station for 18 months (in Petition No.3/GT/2021) and the same may be allowed as prayed for in the petition.

3. The representative for Respondent, UPPCL referred to the reply and made elaborate submissions in both these petitions. With regard to the impact of wage revision claimed by the Petitioner in Petition No. 364/GT/2020, the representative circulated a document containing the computation of employee cost (normative versus actuals) in respect of the generating station, as per additional information furnished by the Petitioner vide affidavit dated 5.6.2021 and submitted that the variation of Rs.9.65 crore, over a five year tariff period, is only allowable for all the stages (combined) of the generating station and not as claimed by the Petitioner. He also submitted that the Petitioner may be directed to furnish the income-tax returns along with calculations with regard to effective tax rate. The



representative of UPPCL prayed for grant of time to file additional reply on the additional information filed by the Petitioner. The Respondent submitted that the prayer for cut-off date may not be allowed as the reasons submitted are not valid.

4. The learned counsel for the Petitioner objected to the aforesaid submissions of the Respondent, UPPCL and prayed that the Petitioner may be granted some time to file its rejoinder to the additional reply of the Respondent UPPCL.

5. The Commission directed the Respondent, UPPCL to file its additional reply in Petition No. 364/GT/2020 on or before 2.7.2021, with advance copy to the Petitioner, who may file its rejoinder, if any, by 9.7.2021. The parties shall ensure the completion of pleadings within the due dates mentioned and no extension of time shall be granted for any reason.

6. Subject to the above, order in the Petitions was reserved.

**By order of the Commission**

**Sd/-**

B. SreeKumar  
Joint Chief (Law)

